

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003(Pt.)/6705/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Nagaon.

Dated Guwahati the 15th December, 2021.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ(D)/5481 Dated the 14.12.2021.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 15.12.2021 along with station leave permission, with the official vehicle, at own cost, from the evening of 14.12.2021 till the morning of 16.12.2021.** Further, the Addl. District & Sessions Judge, Darrang, Mangaldai in his absence the Chief Judicial Magistrate, Darrang, Mangaldai, and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Magaldai shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003(Pt.)/6706/A, dated 15.12.2021

Copy to:

1. ~~_____~~ The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

Rda